

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI


T. C.P No. 08/(MAH)/2012
CA No. 84/2016

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.02.2017

NAME OF THE PARTIES: M/s. ELS Developers Pvt. Ltd.
V/s.
M/s. Emgee Housing Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Juleam Chandrani	Adv - on Record for Respondents	

ORDER

C.A. No. 84/2016 in T.C.P. No.8/397-398/CLB/MB/2012

For the Respondent Counsel has sought time to take instructions in respect to providing exit to the Petitioner side, the Respondent side is given one week time to place their stand in respect to providing exit to the Petitioner.

List this matter for reporting on settlement on 17.02.2017.

For there is possibility for arriving to a consensus, parties are also hereby directed to be present in person on the next date of hearing i.e. on 17.02.2017.

Sd/-
B.S.V. PRAKASH KUMAR
MEMBER (JUDICIAL).

Sd/-
V. NALLASENAPATHY
MEMBER (TECHNICAL).